

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.23/93

Date of decision: 22.04.1993.

Shri Hazari Lal and Another

...Petitioners

Versus

Union of India through the General
Manager, Northern Railway, Baroda
House, New Delhi and Another

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioners

Shri H.L. Bajaj, proxy counsel
for Shri B.S. Maine, Counsel.

For the respondents

None

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

The case of the petitioner is that according to the Notification to clear the backlog vacancies of Scheduled Castes/Scheduled Tribes the respondents had ordered a special recruitment. The petitioners were declared successful and were issued appointment letters in August, 1989. The petitioners were sent for medical examination in August, 1989. Thereafter the case of the petitioners was not processed. This O.A., however, has been filed on 30.12.1992, which is well beyond the period of limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985. The O.A. is accordingly barred by limitation and is dismissed. No costs.

2. Let a copy of this order be sent to the learned counsel for both the parties.

Sharma

(J.P. SHARMA)
MEMBER (J)
San.

Rasgotra

(I.K. RASGOTRA)
MEMBER (A)